

ITEM NO.51

COURT NO.7 SECTION II
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s).44748/2023

(Arising out of impugned final judgment and order dated 10-10-2023 in DBCRMSSA No. 1265/2023 passed by the High Court Of Judicature For Rajasthan At Jaipur)

BHAGIRATH MAL BALOUDA

Petitioner(s)

VERSUS

THE STATE OF RAJASTHAN & ANR.

Respondent(s)

(FOR ADMISSION and IA No.229330/2023-EXEMPTION FROM FILING O.T. and IA No.229329/2023-PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Date : 28-11-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. Rishi Matoliya, AOR
Mr. Nikhil Kumar Singh, Adv.
Mr. Rajnish Sharma, Adv.
Ms. Diya Purohit, Adv.
Ms. Sumati Sharma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Permission to file Special Leave Petition is granted.

Mr. Rishi Matoliya, learned counsel for the petitioner points out that respondent No.2 - Shreeram (A-1) was absconding for 22 years and he was the principal accused in the FIR 172 of 1998. He was arrested after 22 years and eventually was convicted by the Trial Court on 08.08.2023 and was sentenced to life imprisonment. But despite spending only limited jail time in pursuant to the conviction, the Division Bench of the High Court suspended the sentence, under the impugned order dated 10.10.2023.

Issue notice, returnable in four weeks.

Dasti notice on the Standing Counsel for the State, in addition.

(DEEPAK JOSHI)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR